

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 280 OF 2017
APPEAL NO. 371 OF 2017 & IA NO. 599 OF 2017
APPEAL NO. 398 OF 2017 & IA NO. 756 OF 2017

Dated: 27th March, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

APPEAL NO. 280 OF 2017

In the matter of:

Punjab Energy Development Agency Appellant(s)
Vs.
Punjab State Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Aditya Grover
Mr. Arjun Grover
Counsel for the Respondent(s) Mr. Sakesh Kumar for R-1
Mr Anand K. Ganesan
Ms. Neha Garg for R-2
Mr. Anurag Sharma for R-3

APPEAL NO. 371 OF 2017 & IA NO. 599 OF 2017
APPEAL NO. 398 OF 2017 & IA NO. 756 OF 2017

In the matter of:

Punjab Energy Development Agency (PEDA) Appellant(s)
Vs.
Punjab State Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Aditya Grover

Counsel for the Respondent(s)

Mr. Arjun Grover

Mr. Sakesh Kumar for R-1

Mr Anand K. Ganesan
Ms. Neha Garg for R-2

Mr. Anurag Sharma for R-3

ORDER

Learned counsel for the appellant seeks three weeks time to file rejoinder. He may file the same on or before 18.04.2018 after serving copy on the other side.

List these matters on **15.05.2018.**

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

ts/mk